

may be enlarged on regular bail.

Learned counsel for the State has opposed the prayer for bail and has submitted that it has been found that 46% of the criminal trial is pending because of non-appearance of the accused. Present case is the glaring example of such delay in trial, as such, petitioner is not entitled for regular bail though he remained in custody for approximately nine months.

After hearing, learned counsel for the parties and perusing the materials brought on record and looking upon the merit of the case, which is misuse of the privilege of bail, this Court is inclined to grant Bail to the petitioner. Accordingly, petitioner (Kamdeo Hazra), is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-III, at- Giridih in connection with Jamua Case No.15 of 2000, corresponding to G.R. No.146 of 2000, S.T. No.389 of 2001 on the following conditions:-

(i) One of the bailors shall be deponent/parivikar of the present case namely, Sanjay Kumar Hazra, S/o Kamdev Kumar Hazra, R/o Village- Karodih, P.O.- Berhabad, P.S.- Jamua, District- Giridih, who has furnished photocopy of his UID Card bearing No.8336 9434 5474 before this Court in the bail application.

Office is directed to send photo copy of the UID Card bearing No. 8336 9434 5474 of deponent along with this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be father/mother/son/sister/brother.

(iii) Petitioner shall appear before the learned trial court on each and every date till conclusion of the trial.

(iv) The Jail Authority shall release the petitioner only after his medical check-up.

(v) The Civil Surgeon, Giridih is directed to medically examine the petitioner at the time of his release and if require, petitioner shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(vi) Petitioner shall also comply with all the guidelines issued by the Government to meet the challenges of Covid-19, as the country is passing through Pandemic of Covid-19.

(Kailash Prasad Deo, J.)